

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 35(ND)/2011

IN THE MATTER OF:

Theolia S.A. **Petitioner**
v.
Theolia Wind Power Pvt. Ltd. & Ors. **Respondents**

SECTION : UNDER SECTION 397/398

Order delivered on 16.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

R. VARADHARAJAN
Hon'ble Member (J)

For the Petitioner(s) : Shri Jeevan Ballav Panda, Advocate

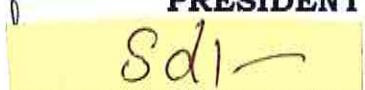
For the Respondent(s) : Ms. Vasudha Sem, Ms. Sreenita Ghosh,
Advocates

ORDER

Learned Counsel for the parties have made a joint request for some more time stating that settlement between the parties has been finalised but certain permission from the RBI and other regulatory authorities are required to be obtained.

On the joint request of the parties, hearing is deferred to 21st September, 2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(R. VARADHARAJAN)
(MEMBER JUDICIAL)